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Title : Need to provide remuneration to contract workers at par with regular employees in Oil PSUs.

SHRI KHAGEN DAS (TRIPURA-WEST): Contractorisation has reached atrocious level in the oil PSUs. Prior to 1991, the contract work dominated the auxiliary and peripheral work and the regular workers generally manned production and operational jobs. But in the post liberalization period the situation has undergone a sea change and the regular operational and production jobs are also assigned to contract workers. This is being done in violation of contract labour (Regulation and Abolition) Act, 1970. A serious unhealthy situation has emerged that two sets of workers have been doing the same job under the same roof where one set of worker (contractor workers) is receiving one-tenth of the wages or even less than being received by their regular counterparts.

I would strongly request the Government to find permanent solution to this problem, Government of India should take urgent step to provide interim relief to the huge exploited contractor workers immediately.